

F.No. J-11017/3/2017-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 1st August, 2018

ORDER

The President is pleased to engage / up-grade, as the case may be, following three Advocates for conducting Central Government litigation before the High Court of Delhi and the Central Administrative Tribunal (PB), New Delhi, as mentioned below, for a period of three years from the date of this order or until further orders, whichever is earlier:

Sr. No.	Name of Advocate (S/Shri)	Contact details	Enrollment No.
<u>High Court of Delhi</u> <u>Senior Panel Counsel</u> and <u>Central Administrative Tribunal (PB), New Delhi</u> <u>Up-graded as Senior Central Government Standing Counsel</u>			
1.	Yogendra Pal Singh	Off./Chamber: 287, Lawyers' Chamber, Block-II, Delhi High Court, New Delhi-110003. Mob: 9953711028, 986807760 Email: ypsinghadvocate@gmail.com	D/471/1996 ®
<u>High Court of Delhi</u> <u>Senior Panel Counsel</u>			
2.	Dilbag Singh	154, B/1, 3 rd Floor, Savitri Nagar, Malviya Nagar, New Delhi-110017. Mob: 9810382153 Email: dilbagsinghadv@gmail.com	D-585/1998 (R)
<u>High Court of Delhi</u> <u>Government Pleader</u>			
3.	Ms. Vinny Makkar Shangloo	A-1203, Prateek The Royal Cliff, Crossings Republik, NH-24, Ghaziabad. Mob: 9871470866 Email: vinny_makkar@yahoo.com	D/2057/2009

2. Consequent upon the above up-gradation of the Advocate at Sl. No. 1 (Shri Yogendra Pal Singh) in the table above, his name occurring in this Department's earlier order No. 36(6)/2014-Judl. dated 30.12.2014 in the list of "Addl. Central Government Standing Counsel, Central Administrative Tribunal, PB, New Delhi" at serial number 10, stands deleted.

3. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's O.M. No. 24(2)/1999-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the official website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

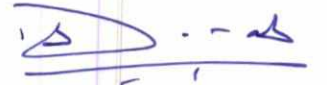
4. Hindi version of this order will follow.



(S. R. Mishra)
Additional Secretary
Tel. 011-23384446

Copy for information to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. Ms. Maninder Acharya, the Ld. ASGI, High Court of Delhi.
3. The Registrar, High Court of Delhi.
4. The Registrar, CAT (PB), New Delhi.
5. The Incharge, Litigation (High Court/CAT) Section, New Delhi.
6. All the three counsel as mentioned herein above.
7. The Cash (LA) Section for the payment of retainerhip fee to the Sr. CGSC mentioned at Sr. No. 1 in the table above with effect from the date of this order.
8. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
9. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled counsel' for information of all concerned.
10. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
11. Guard File/Judicial Section with 5 spare copies.



(D. Srinivas)
Section Officer (Judicial)
Tel.011-23384945
Email: judicial-dla@nic.in